

promotion

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

B

(6)

O.A. No. 27/88

~~EX-100~~

DATE OF DECISION 16.7.1992

Abdul Aziz A. Petitioner

Mr. R.V. Kothari Advocate for the Petitioner(s)

Versus

The Union of India & Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Abdul Aziz A.
FCH (Nadiyad)
Loco/FO/M/ Nadiad
(Advocate: Mr. R.V. Kothari)

... Applicant.

Vs.

1. Union of India,
Through The General Manager,
Western Railway,
Churchgate,
Bombay- 20.

2. DRM/BRC
Western Railway,
Pratapnagar,
Baroda.

2. Rameshchandra Sharma,
FCH (A) C/o. Loco Foreman,
Baroda Yard (Baroda).

(Advocate: Mr. N.S. Shevde)

... Respondents

ORAL ORDER

O.A. No. 27 of 1988

Date: 16.7.1992

Per: Hon'ble Mr. N.V. Krishnan

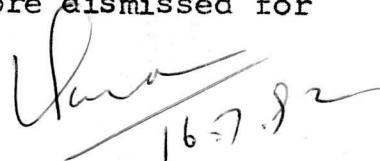
: Vice Chairman

This case was called today twice. The learned counsel Mr. N.S. Shevde for the respondents is present. Neither the applicant nor his counsel is present. We notice from the record that neither the applicant nor any one else representing him had been present. in the hearings from 27.3.1991 onwards.

2. Apparently, the applicant is not interested in this case.

3. Application is therefore dismissed for default.


(R.C. Bhatt)
Member (J)


(N.V. Krishnan)
Vice Chairman